

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.13
C.P.No.30/BB/2024

IN THE MATTER OF:

M/s. Breton India Service Pvt. Ltd.

... Petitioner

Order under Section 131 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Theerthesh B.S

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. It is stated by the Petitioner that he has received a letter from ROC seeking certain documents and therefore requests an adjournment.
3. Reports from ROC and IT Department are still awaited. Therefore, two weeks' time is granted to the ROC and IT Dept., to file their reports and one week's thereafter is granted to the Petitioner to file its response to the said reports.
4. List the case on **29.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)